IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-190(PB)/2017
With CA-481(PB)/2018

IN THE MATTER OF:

Union Bank of India .... Applicant/petitioner

Vs.

Era Infra Engineering Ltd. .... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.06.2018

Coram:
Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:
For the Applicant/petitioner: Ms. Ashley Cherian, Adv.

ORDER

Learned counsel for the IRP has filed the first report giving details of confirmation of CoC which is taken on record subject to all just exceptions. The office is directed to maintain the file and put up the same at the time of final disposal.

CA-481(PB)/2018 is disposed of.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

12.06.2018
Aarti